

## FORM B

### PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

*(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

01/03/2022

To

The Interim Resolution Professional / Resolution Professional  
Mummneni Vazra Laxmi  
Plot No.34, Nagarjuna Hills Punjagutta  
Hyderabad TG 500082 IN

From

Rhodium Trading Australia Pty Ltd (Receivers and Managers Appointed)(In Liquidation)  
c/- FTI Consulting  
Level 22, 1 Macquarie Place  
Sydney NSW 2000


**Subject:** Submission of proof of claim.

Madam/Sir,

Rhodium Trading Australia Pty Ltd (Receivers and Managers Appointed)(In Liquidation), hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Tejaswini Engineering Pvt Ltd . The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	RHODIUM TRADING AUSTRALIA PTY LTD (RECEIVERS AND MANAGERS APPOINTED) (IN LIQUIDATION)
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	ACN 613 106 666
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	FTI CONSULTING, LEVEL 22, 1 MACQUARIE PLACE, SYDNEY NSW 2000 ASJADI.HONE@FTICONCONSULTING.COM

PARTICULARS																						
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	TOTAL CLAIM USD 5,941,269.67 INVOICES USD 5,646,229.90 + INTEREST USD 295,039.92 INTEREST CALCULATION ATTACHED.																				
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	INVOICES, BILLS OF LADING, CONTRACTS																				
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS																					
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	INVOICE DUE DATES: <table border="1"> <thead> <tr> <th>INVOICE NUMBER</th> <th>DUE DATE</th> </tr> </thead> <tbody> <tr> <td>SI-RTA1766</td> <td>14/8/2020</td> </tr> <tr> <td>SI-RTA1823</td> <td>17/8/2020</td> </tr> <tr> <td>SI-RTA1852</td> <td>14/9/2020</td> </tr> <tr> <td>SI-RTA1853</td> <td>21/09/2020</td> </tr> <tr> <td>SI-RTA1867</td> <td>06/11/2020</td> </tr> <tr> <td>SI-RTA1874</td> <td>19/10/2020</td> </tr> <tr> <td>SI-RTA1898</td> <td>18/12/2020</td> </tr> <tr> <td>SI-RTA1903</td> <td>18/12/2020</td> </tr> <tr> <td>SI-RTA1907</td> <td>24/12/2020</td> </tr> </tbody> </table>	INVOICE NUMBER	DUE DATE	SI-RTA1766	14/8/2020	SI-RTA1823	17/8/2020	SI-RTA1852	14/9/2020	SI-RTA1853	21/09/2020	SI-RTA1867	06/11/2020	SI-RTA1874	19/10/2020	SI-RTA1898	18/12/2020	SI-RTA1903	18/12/2020	SI-RTA1907	24/12/2020
INVOICE NUMBER	DUE DATE																					
SI-RTA1766	14/8/2020																					
SI-RTA1823	17/8/2020																					
SI-RTA1852	14/9/2020																					
SI-RTA1853	21/09/2020																					
SI-RTA1867	06/11/2020																					
SI-RTA1874	19/10/2020																					
SI-RTA1898	18/12/2020																					
SI-RTA1903	18/12/2020																					
SI-RTA1907	24/12/2020																					
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM																					
9.	DETAILS OF:  <i>a.</i> any security held, the value of security and its date, or  <i>b.</i> any retention of title arrangement in respect of goods or properties to which the claim refers																					
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	<b>ACCOUNT NAME:</b> RHODIUM TRADING AUSTRALIA PTY LTD (RECEIVERS AND MANAGERS APPOINTED) <b>BANK:</b> COMMONWEALTH BANK OF AUSTRALIA <b>SWIFT CODE:</b> CTBAAU2S <b>BSB:</b> 063 000 <b>ACCOUNT NUMBER:</b> 1406 5029																				
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE	- INVOICES - CONTRACTS																				

PARTICULARS	
EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	- BILL OF LADINGS
	
Signature of operational creditor or person authorised to act on his behalf	
Name in BLOCK LETTERS: JOSEPH HANSELL	
Position with or in relation to creditor: RECEIVER AND MANAGER	
Address of person signing: LEVEL 22, 1 MACQUARIE PLACE, SYDNEY NSW 2000	

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

### DECLARATION

I, Joseph Hansell, receiver and manager of Rhodium Trading Australia Pty Ltd (**Rhodium**), authorised to make this declaration for and on behalf of Rhodium, currently residing at Level 22, 1 Macquarie Place Sydney NSW 2000, hereby declare and state as follows:-

1. Tejaswini Engineering Pvt Ltd , the corporate debtor was, at the insolvency commencement date, being the 6th day of July 2021, actually indebted to me in the sum of USD\$5,941,269.67.
2. In respect of Rhodium's claim of the said sum or any part thereof, I have relied on the documents specified below:
  - Invoices
  - Bill of Ladings
  - Contracts
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Date: 22 February 2022

Place: Level 22, 1 Macquarie Place Sydney NSW 2000



(Signature of the claimant)

#### VERIFICATION

I, Joseph Hansell, receiver and manager of Rhodium, authorised to make this verification for and on behalf of the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.



Verified on this 22nd day of February 2022

(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].